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S. Behera Vrs. UOI

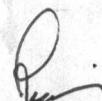
Admission Sl. No. 19
O.A. No. 260/00378 of 2016
Order dated: 26.05.2016

CORAM
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Heard Mr. J.M.Patnaik, Ld. Counsel for the applicant, and
Mr. B.Swain, Ld. Addl. Central Govt. Standing Counsel appearing for
the Respondents, on whom a copy of this O.A. has already been served.

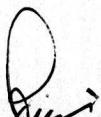
Mr. Swain, Ld. ACGSC, submitted that this O.A. cannot
be entertained at this stage because no impugned order has been passed
against the applicant more so when on the earlier occasion, i.e. on
16.05.2016 in O.A. No. 311/16, this Bench had directed Respondent
No.3 to consider the representation dated 06.05.2016 if that is pending
and communicate the result thereof by way of reasoned and speaking
order within a period of two months from the date of receipt of copy of
that order. So also, it was directed to maintain the status quo as on that
date so far as continuance of the applicant is concerned for a further
period of two weeks from the date of such communication.

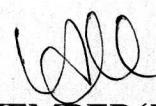
We are in agreement with the submission made by Mr.
Swain. We do not find any scrap of paper in this O.A. in which the
authorities have disposed of the representation of the applicant. We are
also very much conscious that our order of status quo is in force for a



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further period of two weeks from the date of communication. This has not been done in this case. In view of this, we are not inclined to admit this O.A. Accordingly, the O.A. is dismissed being infructuous.


MEMBER(Admn.)


MEMBER(Judl.)

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